

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
M.A. No. 03 OF 2025 in O.A No. 209 of 2023**

In the matter of:

KAPIL DEV & Anr

.....Applicant

V/S

MUNICIPAL COMMISSIONER, LUDHIANA & ORS.

.....Respondent

**Reply/Status Report to the Show Cause notice by
Jitendra Jorwal IAS, District Magistrate, Ludhiana**

It is most respectfully showeth:

1. That undersigned is posted as District Magistrate, Ludhiana Respondent No.3 and thus filing the reply.



2. That this Hon'ble Tribunal vide order dated 04.07.2024 had passed the followings order, the gist of which is reproduced as under :-

"18. In view thereof, we are clearly of the view that construction raised on the area comprising green belt (Leisure Valley) must be removed even by demolition of construction raised.

19. Accordingly, we dispose of this original application by directing the concerned authorities to get the green belt area cleared from any encroachment and by removal of construction by carrying out the demolition there of. This direction shall be complied with by Municipal Corporation, Ludhiana under the supervision of, District Magistrate, Ludhiana and representative of Punjab Pollution Control Board. The compliance report shall be submitted by Commissioner, Municipal two months who if finds necessary, shall place the matter before the Bench for further orders.

20. With the above directions, Original application is disposed of."

3. It is respectfully submitted that the undersigned had already issued directions for compliance with the orders dated 04-07-2024, passed by the Hon'ble NGT, through letter no. 14980/M.A dated 29-07-2024. Furthermore, a reminder was issued via letter no. 26999/M.A dated 20-12-2024, reiterating the instructions for compliance and directing the submission of the compliance report to this office as well. **(Attached at Annexure-A)**

4. In compliance to that Additional Commissioner, MC Ludhiana vide letter no. 954/AC/P/D dated 07-01-2025 has submitted compliance report and informed that report has been submitted to Hon'ble NGT on 06-09-2024 and actions taken report has been **attached at Annexure-B.**

5. That upon receipt of the notice dated 31.01.2025 (**Attached as Annexure-C**) from the Hon'ble NGT, the undersigned immediately took cognizance in response to that undersigned vide letter no. 2335-45/M.A dated 04-02-2025 called meeting on 07-02-2025 to address the situation urgently **attached as Annexure-D**. During the meeting, a joint committee was formed comprising the Additional Commissioner, Municipal Corporation, Ludhiana; Assistant Commissioner of Police (ACP), Civil Lines, Ludhiana; and the Tehsildar, Ludhiana (West), a site visit was scheduled, and directed to submit compliance report. Additionally, necessary directions were issued for further compliance. (**Attached as Annexure-E**)
6. That in compliance with the directions and orders passed by this Hon'ble Tribunal on 13.01.2025, the undersigned (i.e Respondent No. 3) has duly filed a separate compliance affidavit dated 13-02-2025 before this Hon'ble Tribunal. The affidavit details the measures adopted to implement the directives issued by the Hon'ble Tribunal and presents a thorough account of the actions taken, including the steps initiated, their current status, and the efforts made to ensure full compliance.
7. The undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. The administration remains fully committed to ensuring the timely and effective

implementation of the orders passed by the Hon'ble Tribunal. It is respectfully submitted that show-cause notice issued in this regard may kindly be filed. Any instructions passed by the Hon'ble Tribunal shall be complied with in letter and spirit.

Submitted by



(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 7 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.



(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

Dated:- 13-02-2025

Place:- LUDHIANA

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**Office of the Deputy Commissioner, Ludhiana
(M.A Branch)**

To

Commissioner
Municipal Corporation,
Ludhiana.

No. 26999/M. A dated- 20-12-2024

Subject - Regarding the compliance of the order passed in OA No. 209 of 2023 (Kapil Dev Vs. The Municipal Commissioner)

Reference- This office letter no. 14980/M.A dated 29-07-2024.

In reference to the above subject and related correspondence, it is respectfully stated that the Hon'ble NGT, while disposing of the case, had directed that necessary action be taken and a reply be filed in the Hon'ble Court.

In this regard, you are kindly requested to take the necessary action, submit the report to the Hon'ble NGT, and send a copy of the same for informational purposes to this office.


**For: Deputy Commissioner
Ludhiana**

Endst. No: 27000/M.A dated- 20-12-2024

A copy of this order is forwarded to P.A to Deputy Commissioner, Ludhiana for information


**For: Deputy Commissioner
Ludhiana**



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ
ਨਗਰ ਨਿਗਮ
ਲੁਧਿਆਣਾ।

ਨੰ- 26999/ਐਮ.ਏ

ਮਿਤੀ- 20-12-2024

ਵਿਸ਼ਾ- **Regarding the compliance of order passed in OA No. 209 of 2023(Kapil Dev Vs The Municipal Commissioner.**

ਹਵਾਲਾ- **ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 14980/ਐਮ.ਏ ਮਿਤੀ 29-07-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।**

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੋਂ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ ਆਪ ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਜੀ ਵੱਲੋਂ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਨੂੰ Disposed of ਕਰਦੇ ਹੋਏ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਬਣਦਾ ਜਵਾਬਦਾਰ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਦਾਇਰ ਕਰਨ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ।

ਇਸ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਰਿਪੋਰਟ ਸੂਚਨਾ ਹਿੱਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਨੱਥੀ ਉਕਤ ਅਨੁਸਾਰ

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ-27000/ਐਮ.ਏ

ਮਿਤੀ- 20-12-2024

ਇਸ ਦਾ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

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To,
Deputy Commissioner,
Ludhiana

No. 954/AC/P/DDate: 07/01/2025

Subject: Regarding the Order passed in OA No 209 of 2023 (Kapil Dev V/s Municipal Corporation and others)

Reference: Regarding your letter no 26999/M.A Date 20-12-2024

In the matter cited above, the written statement had been filed before the Hon'ble NGT on 6-9-2024, after taking the necessary action, complying the Orders of Hon'ble NGT passed while disposing off of case numbered in the subject. Copy of written statement and report are attached herewith.

-Sd-

Additional Commissioner
Municipal Corporation,
Ludhiana

(TRUE TRASLATION)

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ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਨੰ: 954/Acd/20

ਮਿਤੀ: 01/01/25

ਵਿਸ਼ਾ: Regarding the orders passed in OA No. 209 of 2023 (Kapil Dev V/s
Municipal Corporation and others.**ਹਵਾਲਾ:** ਆਪ ਜੀ ਦੇ ਖੇਤਰ ਨੰ 26999/ਐਮ.ਏ ਮਿਤੀ 20-12-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਨੂੰ ਡਿਸਪੋਸ ਆਫ ਕਰਦੇ ਹੋਏ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਬਣਦਾ ਜਵਾਬਦਾਵਾਂ ਦਾਇਰ ਕਰਨ ਲਈ ਜੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ ਉਸ ਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਜਵਾਬਦਾਵਾਂ ਨੂੰ ਮਾਣਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵਿੱਚ 06-09-2024 ਨੂੰ ਦਾਖਿਲ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਜਵਾਬਦਾਵੇ ਅਤੇ ਰਿਪੋਰਟ ਦੀ ਕਾਪੀ ਨਾਲ ਨੱਥੀ ਹੈ ਜੀ।


ਵਪੈਰ ਕਮਿਸ਼ਨਰ,
ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ।

Letter No. _____

Date :- _____

SUB:- Regarding compliance of NGT order passed in OA.No.209of 2023 titled as (Kapil Dev (Applicant) V/S Municipal Corporation &Others.)

That the above noted case was decided by the Hon'ble National Green Tribunal, Delhi on 04.07.2024 and in above such application Hon'ble Tribunal passed the followings order:-

"18. In view thereof, we are clearly of the view that construction raised on the area comprising green belt (leisure valley) must be removed even by demolition of construction raised.

19. Accordingly, we dispose of this original application by directing the concerned authorities to get the green belt area cleared from any encroachment and by removal of construction by carrying out the demolition thereof. This direction shall be complied with by Municipal Corporation, Ludhiana under the supervision of, District Magistrate, Ludhiana and representative of Punjab Pollution Control Board. The compliance report shall be submitted by Commissioner Municipal Corporation, Ludhiana with the Registrar general of this Tribunal within two months who if find necessary, shall place the matter before the Bench for further orders.

20. With the above direction, Original is disposed of."

In the above noted O.A followings actions has been taken which are tabulated herein below:-

Sr.no.	Description of Site	Status of site as per Approved Master Plan, Ludhiana.
1.	Office of Municipal Corporation Zone-D Ludhiana.	No encroachment of green belt(Leisure Valley) as the site is earmarked in the notified Master Plan, Ludhiana.
2.	Birth & Death Registration Office, Ludhiana.	It is submitted that Municipal Corporation, Ludhiana conducted a demolition drive on 04.09.2024 and demolished the unauthorised construction in Green Belt.
3.	Scrap Yard and office of Junior Engineer, Municipal Corporation, Ludhiana.	It is submitted that Municipal Corporation, Ludhiana conducted a demolition drive on 04.09.2024 and demolished the unauthorised construction in Green Belt.
4.	Lord Shiva Statue in the Leisure Valley, Near model Town Extension.	It is further submitted that in spite of our efforts and negotiation with religious representative regarding removal of Lord Shiva Statue, they sought more time to identify the appropriate place to re-establish Lord Shiva Statue.
5.	M/s Urban Tikka Restaurant,	It is submitted that temporary shed of restaurant

	Model Town Extension, Ludhiana	has been demolished by Municipal Corporation, Ludhiana
6.	M/s D.S Enterprises, Model Town Extension, Ludhiana.	That it is submitted that M/s D.S Enterprises has used path in the Green Belt area of Model Town Extension to make approach up to the main road thereby making an encroachment and now the doors of the premises opening towards green belt have been sealed by Municipal Corporation, Ludhiana.
7.	M/s M.P Ply Palace, Model Town Extension, near Block-C, Ludhiana	That it is submitted that establishment has used path in the Green Belt area of Model Town Extension to make approach up to the main road thereby making an encroachment and now the doors of the premises opening towards green belt have been permanently sealed Municipal Corporation, Ludhiana.
8.	M/s A.B Wines, Model Town Extension, near Block- C, Ludhiana.	That it is submitted that approach road (pavement) through green belt of M/s A.B Wines has been demolished and entry of the wine shop has been made towards the other side.

for nos 6 to 8 as reported by City Branch
me ldr

The report is submitted as per above.

 S.K.(D) 

ਵਿਸ਼ਾ:- INFORMATION REGARDING THE NATIONAL GREEN TRIBUNAL O.A.
NO.209/2023.

ਉਪਰੋਕਤ ਕੇਸ ਮਾਟਰਿਓਲ ਐਨ.ਐ.ਟੀ ਪਾਸ ਲਿਖਿਤ ਹੈ। ਇਸ ਸਬੰਧੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ
Leisure ਵੈਲੀ ਅਤੇ ਮਾਡਲ ਟਾਊਨ ਦੀ ਗਰੀਨ ਬੈਲਟ ਤੇ ਦੁਆਇੰਟ ਕਮੋਟੀ ਵੱਲੋਂ ਦਿੱਤੀ ਗਈ ਮੁਕਾਬਲਤ ਸਬੰਧੀ
ਲਿਸਟ ਦਾ ਵੇਰਵਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ:-

Sr.no.	Description of Site	Status of site as per Approved Master Plan, Ludhiana	
01	Office of Municipal Corporation Zone-D, Ludhiana	No encroachment of green Belt (Leisure Valley) as the site is earmarked in the notified Master Plan, Ludhiana	No action required.
02	Birth & Death Registration Office, Ludhiana	Encroachment of green area (Leisure Valley) as the site is not earmarked in notified Master Plan, Ludhiana.	Department office
03	Scrap yard and office of Junior Engineer, Municipal Corporation, Ludhiana	Encroachment of green area (Leisure Valley) as the site is not earmarked in notified Master Plan, Ludhiana.	Department office
04	Lord Shiva Statue in the Leisure Valley, Near model town extension.	Encroachment of green area (Leisure Valley) as the site is not earmarked in notified Master Plan, Ludhiana.	Religious Structure
05	M/s Urban Tikka Restaurant, Model town extension, Ludhiana	The restaurant has constructed shed beyond its premises in the green belt area of Model town extension thereby making an encroachment.	This building is sealed by MC Ludhiana.
06	M/s D.S Enterprises, Model Town Extension, Ludhiana.	The establishment has provided path in the green belt area of Model town Extension to make approach up to the main road thereby making an encroachment.	This building is sealed by MC Ludhiana.
07	M/s M.P Ply Palace Model Town Extension, Near Block-C Ludhiana.	The establishment has provided path in the green belt area of Model town Extension to make approach up to the main road thereby making an encroachment.	This building is sealed by MC Ludhiana.
08	M/s. A.B Wines, Model Town Extension, Near Block-C, Ludhiana.	The establishment has provided path in the green belt area of Model town Extension to make approach up to the main road thereby making an encroachment.	This building is sealed by MC Ludhiana.

ਉਪਰੋਕਤ ਅਨੁਸਾਰ ਰਿਪੋਰਟ ਖੋਲ੍ਹੀ ਜਾਂਦੀ ਹੈ।

HDM-D

AT/HP-D
ਸਿ. ਮ. 21.4

KmJ
25/06/24.
25/06/24

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI.

ORIGINAL APPLICATION NO. 209/2023

IN THE MATTERS OF:

KAPIL DEV

...APPLICANT

VERSUS

THE MUNICIPAL COMMISSIONER

...RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF MUNICIPAL CORPORATION, LUDHIANA IN COMPLIANCE OF ORDER DATED 04.07.2024 ISSUED BY THE HON'BLE NATIONAL GREEN TRIBUNAL.

IT IS MOST RESPECTFULLY SHOWETH:-

I, Sandeep Rishi, Commissioner of Municipal Corporation, Ludhiana do hereby solemnly affirm and declare as under:-

1. That In this Original Application, Hon'ble Tribunal vide order dated 04.07.2024 had directed:-

"18. In view thereof, we are clearly of the view that construction raised on the area comprising green belt (Leisre Valley) must be removed even by demolition of construction raised.

19. Accordingly, we dispose of this original application by directing the concerned authorities to get the green belt area cleared from any encroachment and by removal of construction by carrying out the demolition thereof. This direction shall be complied with by Municipal Corporation, Ludhiana under the supervision of District Magistrate, Ludhiana and representative of Punjab Pollution Control Board. The



Commissioner
Municipal Corporation
Ludhiana

compliance report shall be submitted by Commissioner, Municipal Corporation, Ludhiana with the Registrar General of this Tribunal within two months who if finds necessary, shall place the matter before the Bench for further orders.

20. With the above directions, Original application is disposed of.*

2. That it is submitted that in compliance with the orders passed by Hon'ble National Green Tribunal dated 04.07.2024, Municipal Corporation had issued a Letter 24/SE (D) B&R dated 16.08.2024 and directed Assistant Town Planner to take action against unauthorized construction, whether temporary or permanent from the premises of Park namely Leisure Valley and other establishments which have encroached upon the green belt.

3. That it is further submitted that Municipal Corporation, Ludhiana conducted a demolition drive on 04.09.2024 and demolished the unauthorized construction in green belt viz Birth and Death registration office and scrap yard and office of Junior Engineer in Leisure Valley under the supervision of District Magistrate and representative of Punjab Pollution Control Board. Photographs of demolition drive are annexed herewith as ANNEXURE 1. It is further submitted that in spite of our efforts and negotiations with religious representatives regarding removal of Lord Shiva Statue, they sought 15 more days to identify the appropriate place to re-establish Lord Shiva Statue.



Commissioner
Municipal Corporation
Ludhiana

4. That it is further submitted that temporary shed of M/s Urban Tikka Restaurant located beyond the premises in the green belt has been demolished. Further, the approach roads passing through the green belts to

M/s MLP Ply Palnce and M/s D.S. Enterprises, Model town extension have been ploughed and doors of the premises opening towards green belt area have been sealed. Further, it is humbly submitted that approach road (pavement) through green belt of M/s AS Wines, Model town extension has been demolished and entry of the wine shop has been made towards the other side. Photographs of demolition drive are annexed herewith as ANNEXURE 2.

6. That it is submitted that Municipal Corporation, Ludhiana, has always been very diligent in taking steps towards creation of Green Belts for benefit of the residents of the city by providing better environment conditions.
7. That it is further submitted that the action taken by the Municipal Corporation, Ludhiana has emphasized the preservation of green spaces in accordance with the directions passed by this Hon'ble Tribunal.



VERIFICATION
 I HAVE SUBMITTED TO THE HON'BLE TRIBUNAL THE ABOVE MENTIONED DOCUMENTS AND I HAVE DEPOSED IN VERIFICATION THAT THE CONTENTS OF THE ABOVE MENTIONED DOCUMENTS ARE TRUE UPON THE INFORMATION DERIVED FROM THE OFFICIAL RECORD AND IN SO FAR AS THEY RELATE TO THE LEGAL SUBMISSIONS ARE TRUE UPON THE ADVICE RECEIVED AND BELIEVED BY ME TO BE TRUE. REST IS BY WAY OF SUBMISSION BEFORE THIS HON'BLE TRIBUNAL.

Verified at Ludhiana on the 06th day of 2024 that the contents of the above in so far as they relate to facts] position are true upon the information derived from the Official record and in so far as they relate to the legal submissions are true upon the advice received and believed by me to be true. Rest is by way of submission before this Hon'ble Tribunal.

SA
 DEPONENT

Commissioner
 Municipal Corporation
 Ludhiana

Witness to the signature
 of the deponent, M/s
 M/s Enterprises

ATTESTED AS IDENTIFIED

RP
 Notary Public, Ludhiana (Pb.)

SA
 DEPONENT

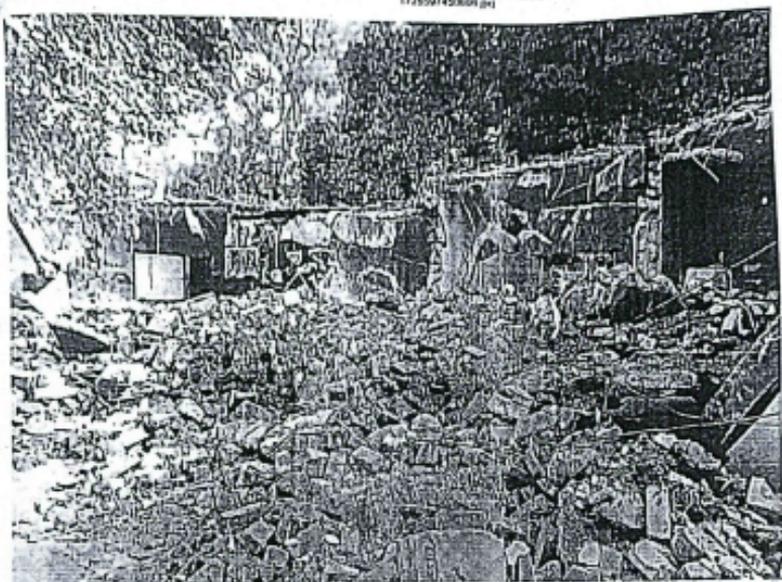
Commissioner
 Municipal Corporation
 Ludhiana

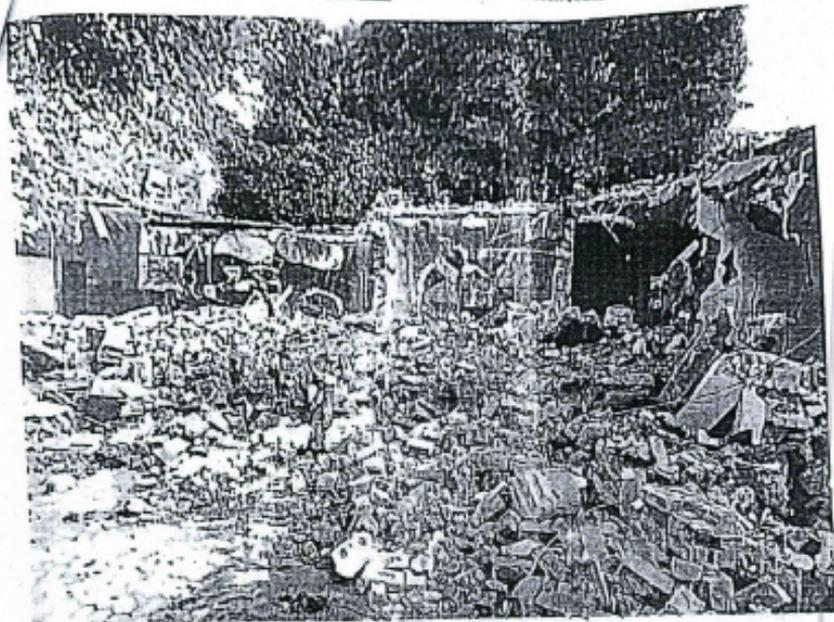
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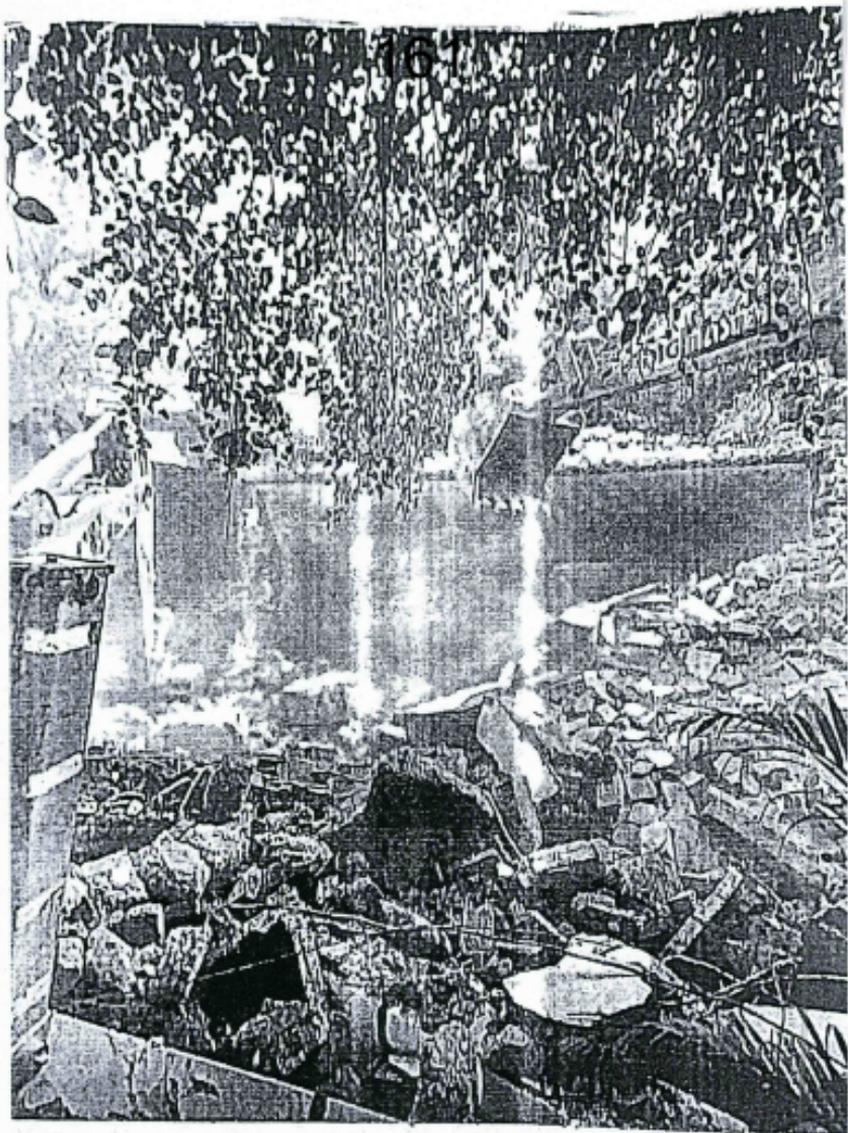


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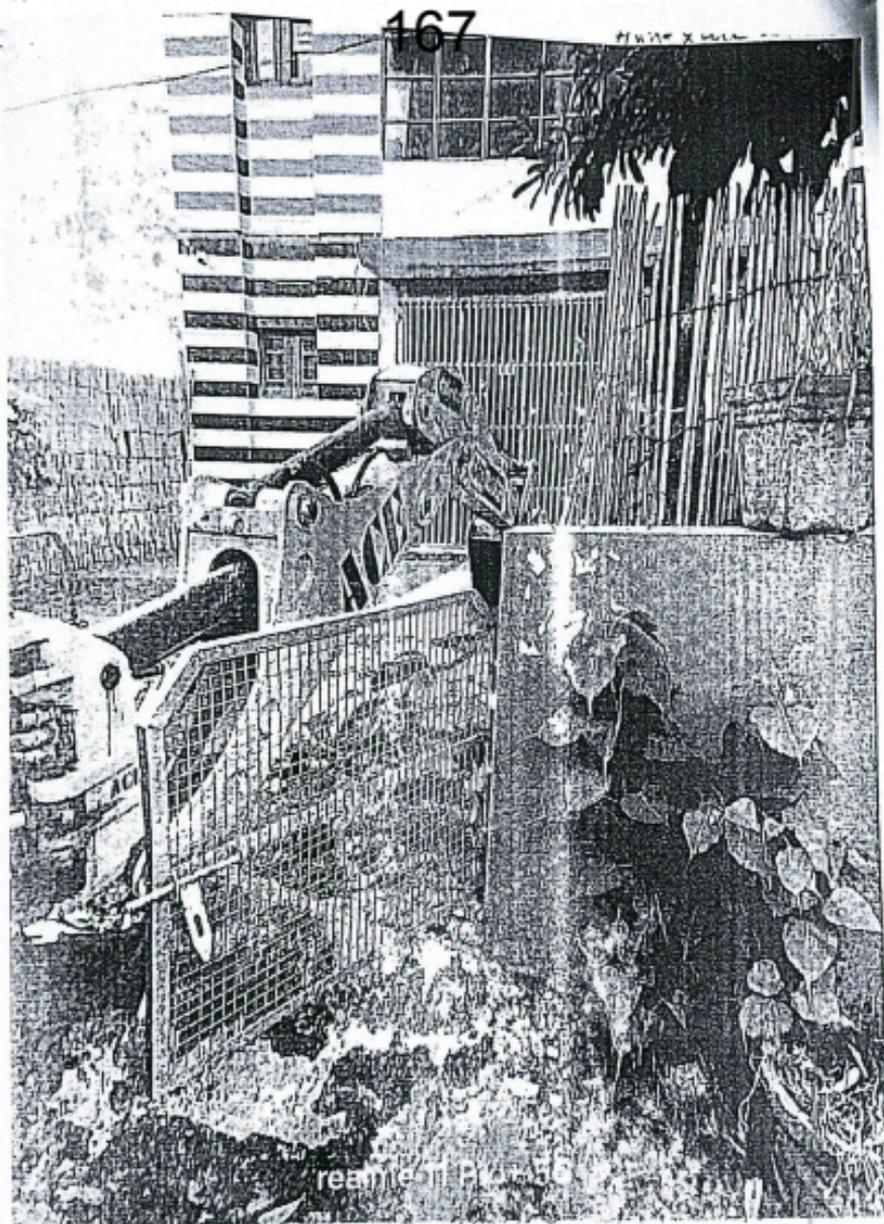


ਸਨਮੁਖ ਮੈਰੀ ਵਰਤੋਂ ਇਸ ਨਗਰ

ਤੇ ਧਰਮ ਦੇ ਇਨਕਾਰ ਮੈਂ ਤੀਕਾਕਾ

ਇਹੋ ਠਕ ਸਿਲਾ ਤੇ।

ਮੋ. ੧੧੧੫੩-੧੯੯੫।



reamer







Name 11 Pro 11

MUNICIPAL CORPORATION, LUDHIANA.

To

Executive Engineer,
PPCH RD-3,
Ludhiana.

No. 277/17/D

Date: 27/08/2024

Subject: Regarding compliance of NGT order dated 04-07-2024, in OA No.209 of 2023 titled as Kapil Dev (Applicant) VS Municipal Corporation & Others.

That the above noted case is disposed off by the Hon'ble National Green Tribunal, Delhi on 04.07.2024 and in above such application National Green Tribunal had passed the following orders:-

"18. In view thereof, we are clearly of the view that construction raised on the area comprising green belt (Leisure Valley) must be removed even by demolition of construction raised.

19. Accordingly, we dispose of this original application by directing the concerned authorities to get the green belt area cleared from any encroachment and by removal of construction by carrying out the demolition thereof. This direction shall be complied with by Municipal Corporation, Ludhiana under the supervision of, District Magistrate, Ludhiana and representative of Punjab Pollution Control Board. The compliance report shall be submitted by Commissioner, Municipal Corporation, Ludhiana with the Registrar General of this Tribunal within two months who if finds necessary, shall place the matter before the Bench for further orders.

20. With the above directions, Original application is disposed of."

Therefore, you are directed to kindly depute any representative on dated 04.09.2024 for compliance of above said orders.


Additional Commissioner,
Municipal Corporation Ludhiana.No. _____ Date: _____
Copy of the above is forwarded to Commissioner, Municipal Corporation Ludhiana

for information please.


Additional Commissioner,
Municipal Corporation Ludhiana.

MUNICIPAL CORPORATION, LUDHIANA.

To
The District Magistrate,
Ludhiana.

No. 278/FS/P

Date: 30/03/2024

Subject:- Regarding compliance of NGT order dated 04-07-2024, in OA.No.209 of 2023 filed as Kapil Dev (Applicant) VS Municipal Corporation & Others.

That the above cited case is disposed off by the Hon'ble National Green Tribunal, Delhi on 04.07.2024 and in above such application National Green Tribunal had passed the followings orders:-

"18. In view thereof, we are clearly of the view that construction raised on the area comprising green belt (Leisure Valley) must be removed even by demolition of construction raised.

19. Accordingly, we dispose of this original application by directing the concerned authorities to get the green belt area cleared from any encroachment and by removal of construction by carrying out the demolition thereof. This direction shall be complied with by Municipal Corporation, Ludhiana under the supervision of, District Magistrate, Ludhiana and representative of Punjab Pollution Control Board. The compliance report shall be submitted by Commissioner, Municipal Corporation, Ludhiana with the Registrar General of this Tribunal within two months who if finds necessary, shall place the matter before the Bench for further orders.

20. With the above directions, Original application is disposed of."

Therefore, you are requested to kindly deposit any representative on dated 04.09.2024 for compliance of above said orders.

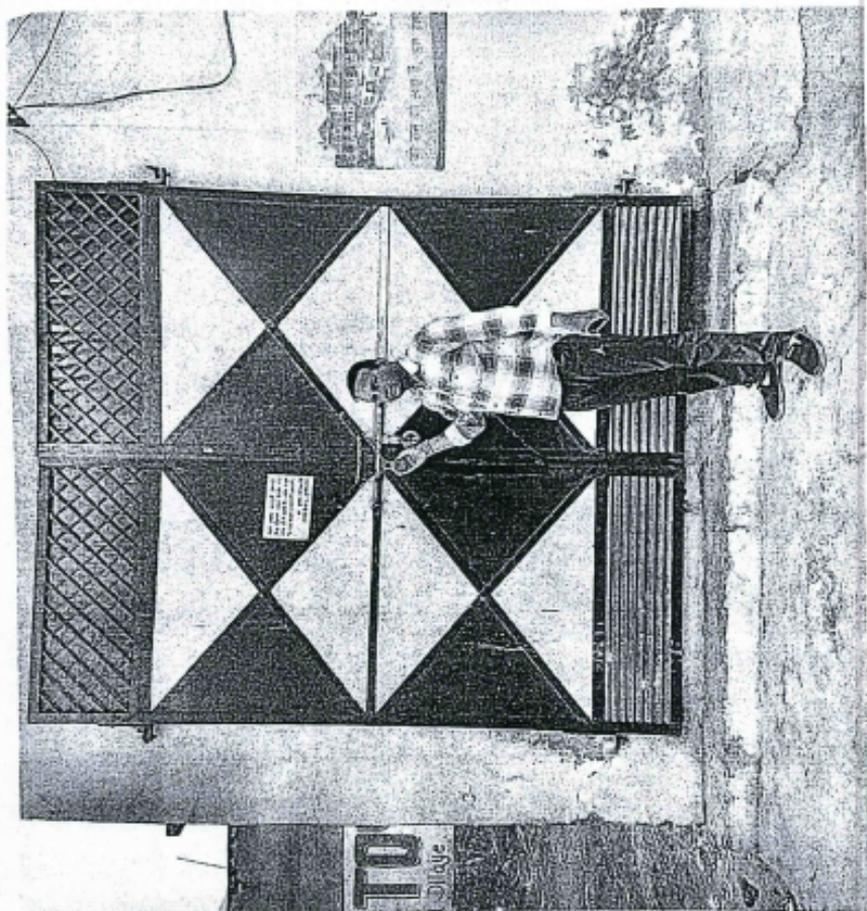

Additional Commissioner,
Municipal Corporation Ludhiana.

No. _____

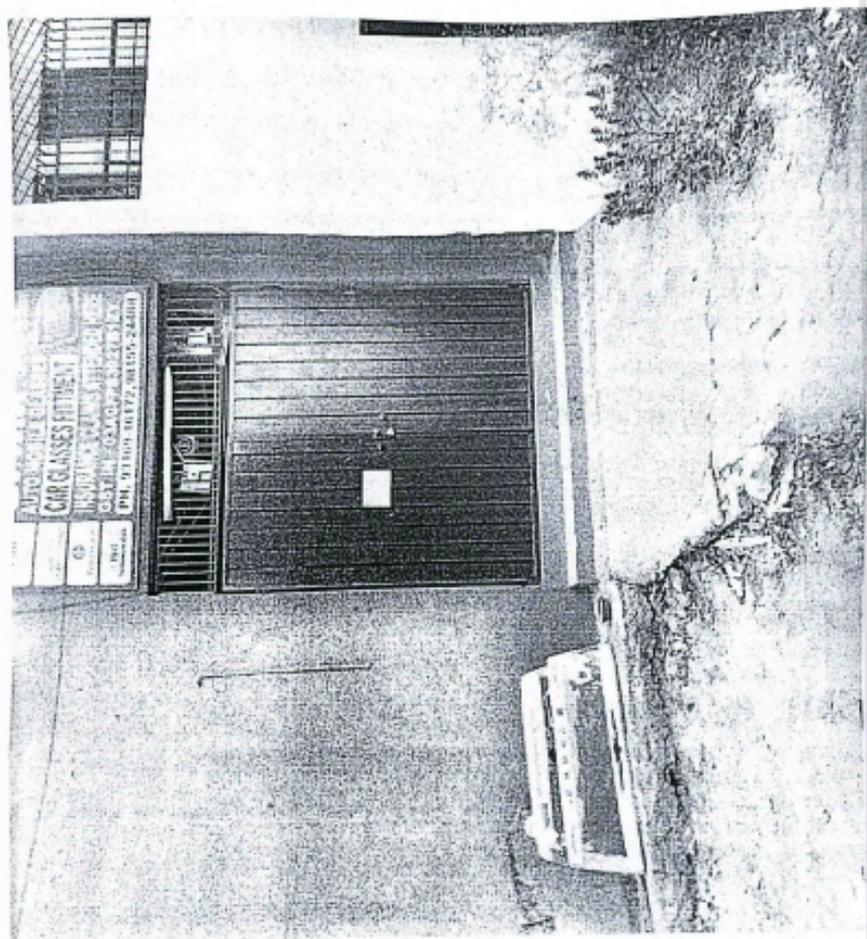
Date: _____

Copy of the above is forwarded to Commissioner, Municipal Corporation Ludhiana for information please.


Additional Commissioner,
Municipal Corporation Ludhiana.







ਕਿਸੇ ਨਕਲ ਮੰਗੁਰੀ ਉਸਦੀ।
 ਇਹ ਉਸਦੀ ਨਕਲ ਨਿਰਮ ਵਲੋਂ
 ਮੀਲ ਕੀਤੀ ਗਈ ਹੈ। ਮੀਲ ਕੇਸ
 ਦੇ FIR ਦਰਜ ਕਰਵਾਈ ਜਾਵੇਗੀ।

ਡਾ: ਗੁਰਮ ਕਮਿਸ਼ਨਰ
 ਨਗਰ ਨਿਰਮ, ਫੁਰੀਆਂ

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

BY EMAIL

M.A. No. 03/2025

In

OA No. 209/2023

Kapil Dev & Anr. Vs Municipal Commissioner & Ors.

To,

1. CEO, Ludhiana Smart City Ltd.
Municipal Corporation, Zone- D, Sarabha Ngagar, Ludhiana
Email: lsclceo@gmail.com RESPONDENT NO. 2
2. Deputy Commissioner of Ludhiana
Mini Secretariat, Ferozpur Road, Ludhiana
Email: dc.ldh@punjab.gov.in RESPONDENT NO. 3
3. Chairman, Improvement Trust Ludhiana
Email: ish_it_2009@yahoo.co.in
contact@ludhiana-improvementtrust.org RESPONDENT NO. 4

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 13.01.2025 (copy of orders dated 04.07.2024 with 13.01.2025 & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"8. The Registry is directed to issue show cause notices to the Commissioner, Municipal Corporation, Ludhiana, CEO, Ludhiana Smart City Ltd, Deputy Commissioner, Ludhiana, Chairman, Improvement Trust Ludhiana to show cause as to why action be not taken against them as mentioned above and also requiring them to file compliance report at least three days before the next date of hearing fixed.

9. Mr. Ankit Sinuoch, Advocate has appeared and accepted notice on behalf of the Commissioner, Municipal Corporation Ludhiana

11. List on 17.02.2025 for further consideration."

2. Accordingly, take notice that, as directed in the above terms, you may file report, showing action taken in compliance of order dated 04.07.2024.
3. Take further notice to Show Cause as to why prosecution for commission of offence punishable under Section 26 of the NGT Act, 2010 for non-compliance, of order dated 04.07.2024 be not passed against you.
4. Take further notice that the report and response to Show Cause notices be filed at least one week in advance before the next date of hearing i.e. 17.02.2025, failing which necessary order as deemed fit and proper shall be passed in accordance with law on the date fixed for hearing.
5. Given under my hand and the seal of this Hon'ble Tribunal, on this 31st January 2025.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)



(Arvind Kumar)
Deputy Registrar, NGT





Meeting Date- 07.02.2025

Time- 11.00

**Office of the Deputy Commissioner, Ludhiana
(M.A Branch)**

To,

1. Commissioner, Municipal Corporation, Ludhiana.
2. Sub Divisional Magistrate Ludhiana (East./West)
3. Divisional Forest Officer, Ludhiana.
4. District Education Officer (Secondary/Primary)
5. E.O Improvement Trust, Ludhiana
6. Naib Tehsildar Sahnewal
7. Enviromental Engineer, PPCB, Ludhiana.(All R.O Zones)

No. - 2335-45/M.A

Date - 04-02-2025

Subject- Meeting to review National Green Tribunal (NGT) Cases.

A meeting has been scheduled under the chairmanship of the **Hon'ble Deputy Commissioner, Ludhiana**, on **February 7, 2025**, at **11:00 AM** at the **Office of the Deputy Commissioner, Ludhiana**, to review the progress and latest status of the cases ongoing in the **Hon'ble National Green Tribunal**.

In this regard, a detailed list of the relevant cases is attached. It is kindly requested that the **concerned nodal officers/officials**, along with the necessary records (Compliance Report), ensure their presence at the said meeting.

Please give this matter due priority.

(List of cases attached)

-sd-
**For: Deputy Commissioner
Ludhiana**

No. - 2346/M.A

Date - 04-02-2025

A copy of the above is being forwarded to **PA to DC** and **Steno to ADC (G), Ludhiana** for information and necessary action.

-sd-
**For: Deputy Commissioner
Ludhiana**



ਮੀਟਿੰਗ ਮਿਤੀ 07.02.2025

ਸਮਾਂ 11.00 ਵਜੇ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

1. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
2. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੂਰਬੀ/ਪੱਛਮੀ)
3. ਜਿਲ੍ਹਾ ਜੰਗਲਾਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
4. ਜਿਲ੍ਹਾ ਸਿੱਖਿਆ ਅਫਸਰ, ਲੁਧਿਆਣਾ (ਸੈਕੰਡਰੀ/ਪ੍ਰਾਇਮਰੀ)।
5. ਈ.ਓ, ਇੰਪਰੂਵਮੈਂਟ ਟਰਸਟ ਲੁਧਿਆਣਾ।
6. ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ ਸਾਹਨੇਵਾਲ।
7. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ (ਸਮੂਹ ਆਰ.ਓ ਜੇਨ)

ਨੰ- 2335-45/ਐਮ.ਏ

ਮਿਤੀ - 04-02-2025

ਵਿਸ਼ਾ-

Meeting to review National Green Tribunal (NGT) Cases.

ਉਪਰੋਕਤ ਵਿਖੇ ਤੋਂ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਮਿਤੀ 07.02.2025 ਨੂੰ ਸਮਾਂ 11.00 ਵਜੇ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਚੱਲ ਰਹੇ ਕੇਸਾਂ ਦੀ ਪ੍ਰਗਤੀ ਅਤੇ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਜਾਣਕਾਰੀ ਹਿੱਤ ਇੱਕ ਮੀਟਿੰਗ ਰੱਖੀ ਗਈ ਹੈ।

ਇਸ ਸਬੰਧੀ ਨਾਲ ਨੱਥੀ ਕੇਸਾਂ ਦੀ ਡਿਟੇਲ ਲਿਸਟ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਰੱਖੀ ਗਈ ਮੀਟਿੰਗ ਵਿੱਚ ਸਬੰਧਤ ਕੇਸਾਂ ਦੇ ਨੈਡਲ ਅਧਿਕਾਰੀ/ਅਫਸਰ ਸਮੇਤ ਰਿਕਾਰਡ (Compliance Report) ਲੈ ਕੇ ਰਾਜਰ ਹੋਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕਰਨ ਜੀ। (ਨਾਲ ਨੱਥੀ ਕੇਸਾਂ ਦੀ ਲਿਸਟ)

ਇਸ ਨੂੰ ਪਰਮ ਅਗੈਰ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

ਸੁਪਰਡੈਂਟ (ਮਾਲ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਨੰ- 2346/ਐਮ.ਏ

ਮਿਤੀ - 04-02-2025

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਪੀ.ਏ. ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੇ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ), ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸੁਪਰਡੈਂਟ (ਮਾਲ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

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List of Ngt cases

Sr. No.	Case Title	Next Hearing	Concerned Dept. (Nodal)
1.	1129 of 2024 Kanwaljeet Singh Vs SOP	17.12.24 Disposed Off	PPCB, DFO, DEO (S/P)
2.	289/2023 Lt. Col. Jasjit Singh Gill V/s State of Punjab Merged with O.A 465/2019 Execution Application 33 of 2023 (Carcass Plant)	29.11.24 21.03.25	MC, SDM West, PPCB
3.	1137 of 2024 Neelam Rani and Ors Vs SOP	23.01.25 10.02.25	PPCB, SDM East
4.	165 of 2024 Aochru Ram Sharma Vs State of Punjab	22.10.24 11.02.25	PPCB Report to submit by PPCB
5.	383 of 2023 President Garden City Welfare Society V/s State of Punjab	22.10.24 11.02.25	NT Sahnewal, PPCB
6.	MA No. 3 of 2025 IN O.A 209 of 2023 Kapil Dev vs Municipal Corporation	13.01.25 17-02-25	MC, Improvement Trust
7.	225/2022 Nitin Dhiman Vs State Of Punjab & Ors. LA 596/2023 & LA 815/2023 & NGT OA 546 of 2024	27.11.24 20.03.25	MC, PPCB

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Office of the Deputy Commissioner, Ludhiana
(M.A Branch)

ORDER

In compliance with the orders of the Hon'ble National Green Tribunal (NGT) in M.A No. 03/2025 in O.A No. 209 of 2023 (Kapil Dev & Anr. vs. Municipal Corporation & Ors.), dated 13-01-2025, and in accordance with the directions issued by the Hon'ble Deputy Commissioner, Ludhiana in the meeting held on 07-02-2025, the following committee is constituted:

Sr. No.	Designation and Department
1.	Additional Commissioner, Municipal Corporation, Ludhiana.
2.	Assistant Commissioner of Police (ACP), Civil Lines, Ludhiana.
3.	Tehsildar, Ludhiana (West).

The constituted committee is directed to coordinate with the leaders of religious organizations for the respectful relocation of the Shiva idol in accordance with paragraph 6 of the NGT order dated 13-01-2025 and to ensure its installation in the nearest temple at the site. A report on the action taken must be submitted to this office within two days i.e. by 10-02-2025

This order comes into immediate effect.

-sd-

For: Deputy Commissioner
Ludhiana

Endst. No: 3697-01/M.A

dated- 07-02-2025

A copy of this order is forwarded for necessary compliance and information to:

- Commissioner of Police, Ludhiana** – for necessary action.
- Commissioner, Municipal Corporation, Ludhiana** – is requested that, in accordance with the NGT order dated 13-01-2025, a site inspection of the relevant locations be conducted, and after verification, the Compliance Report (in English) be immediately submitted to this office as a reply. This will ensure that the response is filed in court on time and that the Hon'ble NGT's orders are fully complied with.
- Additional Commissioner, Municipal Corporation, Ludhiana** – for strict compliance.
- Assistant Commissioner of Police (ACP), Civil Lines, Ludhiana** – for strict compliance.
- Tehsildar, Ludhiana (West)** – instructed to coordinate with the Joint Committee and ensure full compliance with the NGT directives.

-sd-

For: Deputy Commissioner
Ludhiana



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਹੁਕਮ

ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ M.A No. 03/2025 in O.A No.209 of 2023 (In ref. Kapil Dev & Anr. V/s Municipal Corporation & Ors.) ਕੇਸ ਵਿੱਚ ਮਿਤੀ 13-01-2025 ਨੂੰ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 07-02-2025 ਨੂੰ ਘੋੜੀ ਗਏ ਮੋਟਿੰਗ ਵਿੱਚ ਜਾਰੀ ਦਿਸ਼ਾ-ਨਿਰਦੇਸ਼ਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਕਮੇਟੀ ਗਠਿਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ:

ਲੜੀ ਨੰਬਰ	ਅਹੁਦਾ ਅਤੇ ਵਿਭਾਗ
1.	ਵਧੀਕ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
2.	ਅਸਿਸਟੈਂਟ ਕਮਿਸ਼ਨਰ ਆਫ ਪੁਲਿਸ, ਸਿਵਲ ਲਾਈਨਜ਼, ਲੁਧਿਆਣਾ।
3.	ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ (ਪੱਛਮੀ)।

ਉਕਤ ਗਠਿਤ ਕਮੇਟੀ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਹ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਮਿਤੀ 13-01-2025 ਨੂੰ ਹੋਏ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮ ਪੈਰਾਂ ਨੰਬਰ 6 ਸਬੰਧੀ ਸਿਧ ਪ੍ਰਤੀਮਾ ਨੂੰ ਸੰਮਾਨ ਪੂਰਵਕ ਤਬਦੀਲ ਕਰਨ ਲਈ ਫਾਰਮਲ ਸਕੈਚਨਾਂ ਦੇ ਆਕੂਆਂ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮੇਕੇ ਦੇ ਨੇੜਲੇ ਮੋਟਿੰਗ ਵਿੱਚ ਸਥਾਪਿਤ ਕਰਨ ਉਪਰੰਤ ਗੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਰਿਪੋਰਟ 2 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਮਿਤੀ 10-02-2025 ਤੱਕ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਏਗੀ।

ਇਹ ਹੁਕਮ ਤੁਰੰਤ ਲਾਗੂ ਹੋਵੇਗਾ।

-ਸਕੈ/-

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ- 3697-01/ਐਮ.ਏ ਮਿਤੀ- 07-02-2025

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਹੇਠ ਦਰਜ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

- ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ।
- ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਿਤੀ 13-01-2025 ਨੂੰ ਹੋਏ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮ ਅਨੁਸਾਰ ਕੇਸ ਨਾਲ ਸਬੰਧਤ ਢੁਕਵੀਆਂ ਥਾਵਾਂ ਤੇ ਮੌਕਾ ਮੁਆਇਨਾ ਚੈਕ ਕਰਕੇ Compliance Report (ਅੰਗਰੇਜੀ) ਜਵਾਬਦਾਰੀ ਦੇ ਰੂਪ ਵਿੱਚ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਏ ਜਾਵੇ ਤਾਂ ਜੋ ਸਮੇਂ ਸਿਰ ਅਦਾਲਤ ਵਿੱਚ ਜਵਾਬਦਾਰੀ ਦਾਇਰ ਕਰਦੇ ਹੋਏ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।
- ਵਧੀਕ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਨੂੰ ਤੁਰੰਤ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ।
- ਅਸਿਸਟੈਂਟ ਕਮਿਸ਼ਨਰ ਆਫ ਪੁਲਿਸ, ਸਿਵਲ ਲਾਈਨਜ਼, ਲੁਧਿਆਣਾ ਨੂੰ ਤੁਰੰਤ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ।
- ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ ਪੱਛਮੀ ਨੂੰ ਭੇਜਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਬੰਧਤ ਕਮੇਟੀ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਉਕਤ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।

ਸੁਪਰਡੈਂਟ (ਮਾਲ)
ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ